

CENTRAL ADMINISTRATIVE TRIBUNAL.
PRINCIPAL BENCH, NEW DELHI.

(7)

OA-2611/97

New Delhi this the 24th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Dr. Ajay Kumar Sachdev,
S/o Sh. P.K. Sachdev,
R/o 8/6 West Patel Nagar,
New Delhi-8. Applicant

(through Ms. Mukta Gupta, advocate)

versus

1. Union of India through
the Secretary,
Ministry of Health & Family Welfare,
Shastri Bhawan, New Delhi.
2. U.P.S.C.,
through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi. Respondents

(through Mrs. Raj Kumari Chopra for R-1 and Sh.K.R.
Sachdeva for R-2)

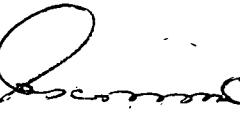
ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The learned counsel for the applicant submits that in pursuance of our previous orders, the applicant has been selected to the post and the order of posting is on its way. The learned counsel appearing on behalf of Union Public Service Commission also submitted that the applicant has been duly selected and the appointment letter is being issued in due course. The learned counsel for the applicant seeks permission to withdraw this O.A. with liberty to re-agitate the question of ad hoc service prior to the appointment of the applicant. In these circumstances, we do not think it proper to retain this O.A. further on file and state that if

there is any further delay in passing the actual appointment in pursuance to the selection, to the extent of date of appointment, the existing appointment of ad hoc shall be deemed to have continued and the respondents shall pass appropriate orders as to the status of the ad hoc period of appointment of the applicant and in case the same happened to be adverse to the applicant, he is at liberty to re-agitate the same in accordance with law.

The O.A. is disposed of as having withdrawn.


(S.P. Biswas)

Member(A)


(Dr. Jose P. Verghese)

Vice-Chairman(J)

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